

MUMBAI BENCH

COURT – IV

12.

C.P.(IB)/1275(MB)/2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 11.02.2022

NAME OF THE PARTIES: Cosmic Landscapes Private Limited
v/s.
Unmesh Nandkumar Vedak

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Adv. Vibha Joshi i/b Adv. Abhishek Adke, Ld. Counsel for the Petitioner present. Mr. Amit Kakri i/b Ajay Law Associates, Ld. Counsel for the Respondent/Personal Guarantor to the Corporate Debtor present
2. Counsel for the Financial Creditor submits that settlement has already been arrived at between the Corporate Debtor and Financial Creditor and hence nothing survives in the present Petition. Therefore, she seeks to withdraw the Petition. Allowed.
3. Petition [C.P.(IB)/1275(MB)/2020] is **dismissed** as not pressed.

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

Sd/-
RAJESH SHARMA
Member (Technical)